

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, the 24th February, 1977.

NOTIFICATION
INCOME TAX

NO. 1669 (F.No.203/59/76-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by the Central Board of Direct Taxes for the purposes of clause (a) of sub-clause (2) of section 35D of the Income-tax Act, 1961 in the field of refractory manufacturing:

INSTITUTION

BELPAHAR REFRACTORIES LIMITED, SAMBALPUR (ORISSA).

The approval takes effect from 17th April, 1976.

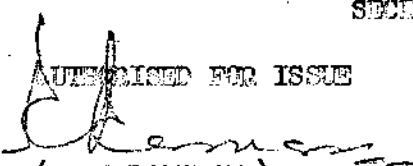
Sd/-
(J.P. SHARMA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. All Commissioners of Income-tax, (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Bureau of Public Enterprises with reference to their U.O. Note No. BPE/Misc./Div(F) dated 26th April, 1976.
5. The Director, Belpahar Refractories Ltd., P.O. Belpahar District Sambalpur (Orissa) with reference to their letter No. AG/Sales/170/6976 dated 10.4.1976.
6. Comptroller & Auditor General of India, (20 copies).
7. Bulletin Section of DI(RS&P), New Delhi, (5 copies).

Sd/-
(J.P. SHARMA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE


(R.V. RAMAN)
ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (IS&P)

NO. CC/IT/II/1625/428/RSP/77

PABUJA

ANNEXURE -I

S.No.	Name of the assessee	Assessment Year.	Date of the order of Tribunal	Result of appeal.	Date of receipt of the Tribunal order in CIT office.	Date of limitation for reference	Date of service of notice of demand/reference and voucher.
1.	2.	3.	4.	5.	6.	7.	8.